

HIGH COURT OF CHHATTISGARH, BILASPUR

ORDER

No. 989 /L.G./2019
B.F.-I/2019

Bilaspur dated the 28th August, 2019

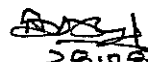
In supersession of all previous orders issued on the subject, It is hereby directed that hereinafter in the absence of the Registry officers, mentioned in column No. (2), on account of leave, vacation, remaining out of headquarters & official tour, the work of the said officers shall be discharged by the Registry Officers mentioned in column no. (3) of the table below, in addition to his/her own duties :-

Sl. No.	Name of Post	Officer In-charge
(1)	(2)	(3)
01.	Registrar General	Registrar (Vigilance) <i>In the absence of Registrar (Vigilance) :-</i> Registrar (I & E)// Registrar (Judicial)// Registrar (S & A)// Additional Registrar (Judicial)// Additional Registrar (D.E. & E.)// Incharge Registrar (Computerization)// Additional Registrar (Administration) (as per seniority)
02.	Registrar (Vigilance)	Registrar General <i>In the absence of Registrar General:-</i> Registrar (I & E)// Registrar (Judicial)// Registrar (S & A)// Additional Registrar (Judicial)// Additional Registrar (D.E. & E.)// Incharge Registrar (Computerization)// Additional Registrar (Administration) (as per seniority)
03.	Registrar (I & E)	Registrar (S & A) <i>In the absence of Registrar (S & A):-</i> Registrar (Vigilance)// Registrar (Judicial)// Additional Registrar (Judicial)// Additional Registrar (D.E. & E.)// Incharge Registrar (Computerization)// Additional Registrar (Administration) (as per seniority)
04.	Registrar (Judicial)	Additional Registrar (Judicial) <i>In the absence of Additional Registrar (Judicial):-</i> Incharge Registrar (Computerization)// Additional Registrar (D.E. & E.)// Additional Registrar (Administration)

05	Registrar (S & A)	Registrar (Vigilance)
		<i>In the absence of Registrar (Vigilance):-</i> Registrar (I & E)/ Registrar (Judicial)/ Additional Registrar (Judicial)/ Additional Registrar (D.E. & E.)/ Incharge Registrar (Computerization)/ Additional Registrar (Administration) (as per seniority)
06.	Additional Registrar (Judicial)	Registrar (Judicial)
		Incharge Registrar (Computerization) (In the absence of Registrar (Judicial))
		Additional Registrar (D.E. & E.) (In the absence of Incharge Registrar (Computerization))
		Additional Registrar (Administration) (In the absence of Additional Registrar (D.E. & E.))
07.	Additional Registrar (D.E. & E.)	Additional Registrar (Administration)
		Incharge Registrar (Computerization) (In the absence of Additional Registrar (Administration))
		Additional Registrar (Judicial) (In the absence of Additional Registrar (Computerization))
08.	Incharge Registrar (Computerization)	Additional Registrar (Judicial)
		Additional Registrar (D.E. & E.) (In the absence of Additional Registrar (Judicial))
		Additional Registrar (Administration) (In the absence of Additional Registrar (D.E. & E.))
09.	Additional Registrar (Administration)	Additional Registrar (D.E. & E.)
		Incharge Registrar (Computerization) (In the absence of Additional Registrar (D.E. & E.))
		Additional Registrar (Judicial) (In the absence of Additional Registrar (Computerization))

In addition to the above, it is hereby directed that if none of the Registrars/ Additional Registrars, as mentioned in column No. (3), are available in the headquarters, senior-most Registrar/ Additional Registrar available in the headquarters shall look after the urgent work of the corresponding Registrar/ Additional Registrar as mentioned in column No. (2).

BY ORDER OF HON'BLE THE CHIEF JUSTICE


28.08.2019
(NEELAM CHAND SANKHLA)
REGISTRAR GENERAL

Bilaspur, dated the 28th August, 2019